

(6)

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 501/89  
TXXXXXX

198

DATE OF DECISION 16.4.1991

Shri S.K.Thakur

Petitioner

Advocate for the Petitioner(s)

Versus

Union of India &amp; Ors.

Respondent

Sh.S.R.Atre for Sh.P.M.Pradhan

Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. P.S.Chaudhuri, Member (A)

The Hon'ble Mr. T.C.Reddy, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? No

  
 P.S. Chaudhuri  
 (P.S. CHAUDHURI)  
 M(A)

(8)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY

OA. NO. 501/89

Shri S.K.Thakur

... Applicant

v/s.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Member (A) Shri P.S.Chaudhuri  
Hon'ble Member (J) Shri T.C.Reddy

Appearance

None for the applicant

Mr.S.R.Atre for Mr.P.M.Pradhan  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 16.4.1991

(PER: P.S.Chaudhuri, Member (A)

This application under Section 19 of the Administrative Tribunals Act, 1985 was filed on 31.7.1989. In it the applicant, who was Deputy Director of Aerodrome, Bombay Airport, Bombay is challenging the order dated 28.4.1989 by which he is transferred to Allahabad.

2. The respondents have opposed the application by filing their written statement.

3. When this case is called on for hearing, Mr.S.R.Atre holding the brief of Mr.P.M.Pradhan, learned counsel for the respondents appears but the applicant does not appear either in person or through counsel. In their written statement the respondents have not accepted any of the applicant's prayers either in whole or part.

4. We, accordingly, order that this application be dismissed for default in terms of Rule 15 of the CAT (Procedure) Rules, 1987.

*T. C. Reddy*  
(T.C. REDDY)

MEMBER (J)

*P. S. Chaudhuri*  
(P.S. CHAUDHURI)  
MEMBER (A)